

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

SPECIAL LEAVE PETITION (CRIMINAL) Diary No(s). 44304/2026

RAM JEE LAL

Petitioner(s)

VERSUS

STATE OF U. P.

Respondent(s)

(IA No. 224056/2026 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT

IA No. 224055/2026 - EXEMPTION FROM FILING O.T.

IA No. 224052/2026 - EXEMPTION FROM SURRENDERING WITHIN TIME)

Date : 07-08-2026 This matter was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE ATUL S. CHANDURKAR
[IN CHAMBER]

For Petitioner(s): Mr. Babul Kumar, Adv.
Mr. Arularasan S, Adv.
Ms. Anupma, AOR

For Respondent(s):

UPON hearing the counsel the Court made the following
O R D E R

IA No. 224052/2026

1. Heard learned counsel for the petitioner and perused the application seeking exemption from surrendering.
2. Considering the nature of sentence imposed upon the petitioner, the petitioner is exempted from surrendering till the first date of listing of the proceedings before the Court.
3. The Interlocutory Application is disposed of.
4. Registry is directed to process the matter for listing before the Court.

(ABHINAV KUMAR)
COURT MASTER (SH)

(AJEET SINGH TARIYAL)
BRANCH OFFICER